

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 195 OF 2018 IN
DFR NO. 223 OF 2018

Dated: 16th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Ultratech Cement Ltd.		...	Appellant(s)
	Vs.		
Gujarat Electricity Regulatory Commission & Anr.		...	Respondent(s)

Counsel for the Appellant (s) : Mr. R.N. Purohit

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan for R-2

ORDER
(IA No. 195 of 2018)
For Condonation of Delay

The learned counsel appearing for the Appellant submitted that two weeks' time may kindly be granted to enable him to file better affidavit for explaining the delay in filing the appeal.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

Two weeks' time is granted for filing better affidavit for explaining the delay in filing the appeal.

List the matter on **06.03.2018**, as requested by the learned counsel appearing for the Appellant .

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Bn/pr